

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2482**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/ SHRAVANA 17, 1940 (SAKA)

HONOUR KILLINGS

2482. SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has asked States and Union Territories to identify places vulnerable to honour killings;

(b) whether Government has also asked the States to create special cells with 24 hour helpline to receive/register complaints of honour crimes; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): In pursuance of the Judgement dated 27.03.2018 passed by Hon'ble Supreme Court in the matter of Writ Petition (C) No. 231/2010 – Shakti Vahini vs. Union of India & ors; Ministry of Home Affairs vide its advisory dated 31.05.2018 had advised all States regarding preventive, remedial and punitive measures required to be implemented to address the issues related to honour crime.

States/UTs were advised to comply with the directions as mentioned in the judgement, which inter-alia include identification of districts, sub-divisions and/or villages where instances of honour killing or Khap Panchayats have been reported in the recent past, setting up of special cells in every district, which shall create a 24 hour helpline to receive and register complaints in this regard, and provide necessary assistance and advice and to protect the couple. The said advisory is available at

<http://mha.gov.in>.